

ORISSA HIGH COURT, CUTTACK

Letter No. 871 dated 5.2.10

To

The Deputy Director,  
Information & Publication Relation Department,  
Bhubaneswar

Sub:- Publication of sealed tender notices for sale of cars bearing Nos. OR-05-D-6553, OR-05-D-7003 & OR-05-E-8888 (118 NE Non-AC) & Ambassadors AC cars bearing No. OR-05-J-0099 & OR-05-K-9999.

Sir,

With reference to the above noted subject, I am directed to enclose herewith the "Sealed Tender Notice" and request that steps may please be taken at the earliest for publication of the advertisement in local daily, viz., "The Samaj" for the general information of all concerned.

Yours faithfully,

Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.

Enclosed:- Copy of the Sealed Tender

Memo No. 872, dated 5.2.10

Copy forwarded to the Deputy Secretary to Govt. of Orissa, Information & Public Relation Department, Orissa, Bhubaneswar for necessary action at their end for immediate publication of the tender Notice.

  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.

Enclose:- Copy of the Sealed Tender

*As directed by the Registrar (Admn.)  
Pl. upload it in the HC website (3 pages)  
Asst. Registrar (Admn.)  
8.2.10.*

ORISSA HIGH COURT, CUTTACK

Letter No. 868 dated 5-2-10

NOTIFICATION INVITING SEALED TENDERS

Sealed tenders in plain paper for sale of 3 nos. of 118 NE (Non-Ac) petrol cars of the Orissa High Court bearing Nos. OR-05-D-6553, OR-05-D-7003, and OR-05-E-8888 of 1996 and 1997 Models and 2 nos. of Ambassadors AC Cars bearing Nos. OR-05-J-0099 and OR-05-K-9999 of 1999 & 2000 Models in running condition, are invited, so as to reach the Registrar (Judicial), Orissa High Court, Cuttack on or before 5.3.2010. The tenderers should write in capital letter "NOT TO OPEN" on the top of the sealed envelop. The Earnest Money to be deposited through Bank Draft will be refunded to all tenderers except whose tender paper is accepted. The sealed tenders should be submitted by Registered Post/Speed Post/Courier Service only.

The intending tenderers may inspect the cars put for sale & kept within the premises of the High Court on any working day between 11 A.M. to 1 P.M. taking prior permission from the Competent Authority.

The Earnest Money of Rs.1,000/- (Rupees One Thousand) only shall be deposited in shape of Bank Draft for each vehicle in favour of Registrar (Judicial), Orissa High Court, Cuttack which shall be enclosed to the tender papers while sending the same to the Registrar (Judicial), Orissa High Court, Cuttack.

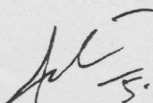
The tenders will be opened by the Registrar (Judicial) on 6.3.2010 at 2.00 P.M. in the presence of the tenderers or their authorised agents, if any present. A Committee constituted for the purpose will examine the tenders on the same day for finalization for sale which shall be subject to confirmation by the Competent Authority.

The tenders received without the E.M.D. and beyond the due date will not be taken into consideration. The delay in postal transit in the receipt of tenders shall not be taken into account and it shall be the sole responsibility of the intending tenderer concerned to take adequate precaution for timely receipt of the tender complete in all respects in the office of the Registrar (Judicial), Orissa High Court, Cuttack.

The highest offer, on being accepted, such tenderer shall have to deposit 25% of the bid amount on the very day the sale is confirmed failing which the E.M.D. shall be forfeited. The balance 75% of the bid amount is to be deposited by the tenderer within seven days from the date of acceptance of the tender and confirmation of the sale.

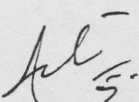
The vehicle sold shall have to be removed from the Court premises within 7 days from the date of deposit of the entire amount failing which ground rent @ Rs.1% of the tendered amount shall be charged for each day which will be deposited in the Court's cash counter before removal of the vehicle. In case, the ground rent exceeds the sale price deposited, the party will cease to have any right over the vehicle. The amount deposited shall be adjusted towards the ground rent and the vehicle shall then become the absolute property of the Court free from any encumbrances.

The Authority reserves the right to reject all or any of the tenders without assigning any reason thereof.

  
5.2.10  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.

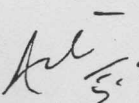
Memo No 869(2) Dated 5.2.10

Copy forwarded to R.T.O., Cuttack for information with request to make himself or the M.V.I. available in the chamber of Registrar (Judicial), Orissa High Court, Cuttack at 2.00 P.M. of 6.3.2010 for bid consideration and sale of the vehicles.

  
5.2.10  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.

Memo No 870 Dated 5.2.10

Copy forwarded to Court's Notice Board for general information

  
5.2.10  
Asst. Registrar (Admn.)  
Orissa High Court, Cuttack.